

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:3192
ANSWERED ON:09.12.2009
WASTE MATERIAL PRODUCED BY INDUSTRIES
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Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the quantity of waste materials produced by the industries in the country during the last three years;
- (b) whether the waste material has been utilised in any manner;
- (c) if so, the details thereof;
- (d) if not, the way the waste material is being disposed of; and
- (e) the reaction of the Government thereto?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH)

(a) As per information of Central Pollution Control Board (CPCB), there are 36,165 hazardous waste generating industries in the country, generating about 6.2 MT hazardous waste every year, of which Landfillable waste is 2.7 MT, Incinerable 0.41 MT and Recyclable Hazardous Waste 3.08 MT.

(b) to (e) The Ministry of Environment and Forests has notified the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008, for proper management and handling of hazardous wastes. The recyclable wastes are processed/ reused by the industries having a valid Authorisation issued by the respective State Pollution Control Boards/Pollution Control Committees. The units recycling/ reprocessing of hazardous wastes listed in Schedule IV of the aforesaid Rules are also required to be registered with Central Pollution Control Board.

The State Governments have the responsibility for identifying sites for setting-up of Treatment, Storage and Disposal Facility (TSDFs) for disposal of waste in an environmentally sound manner. The non-recyclable hazardous waste is being disposed of scientifically in the TSDFs. This Ministry provides financial assistance on a cost sharing basis for setting-up of TSDFs. The functioning of TSDFs is monitored by the concerned State Pollution Control Boards. Guidelines have been published on various aspects of the hazardous waste management for ensuring compliance of the aforesaid Rules. The respective State Pollution Control Boards/Pollution Control Committees are monitoring the units generating hazardous wastes.